

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**CP NO.613/2014  
TA No.1473/2009  
MA No.1361/2017**

New Delhi this the 28<sup>th</sup> day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

V.K. Gulati, aged about 65 years,  
S/o Sh. C.P. Gulati,  
R/o 379, SFS Flats, Triveni  
Apartments, Sheikh Srai, Phase-I,  
New Delhi-110017.

...Petitioner

(By Advocate: Mr. K.L. Manhas)

**VERSUS**

Sh. Naresh Kumar,  
Chairman,  
New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110001.

...Respondents

(By Advocate: Ms. Sriparna Chatterjee)

**:ORDER (Oral):**

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J):**

Heard the learned counsel for the parties.

2. The Contempt Petition has been filed seeking compliance of the order of this Tribunal in TA No.1473/2009. The respondents have filed the latest compliance affidavit dated 09.01.2018 indicating the payments made to the applicant under various heads in terms of the order of this Tribunal and also enclosed the due and drawn statement. They submit that since compliance of the order of this Tribunal has been made, the CP may be

disposed of. The applicant in the reply filed to the said compliance affidavit, though stated that certain amounts are still to be paid to him but the details of any such amounts and how the calculation made by the respondents and the amounts paid to him are incorrect and incomplete have not been given.

3. In these circumstances and in view of the substantial compliance of the aforesaid order of this Tribunal, the CP is closed. Notices are discharged. No costs.

4. MA No.1361/2017 also stands disposed of.

**(NITA CHOWDHURY)**  
**MEMBER (A)**

**(V. AJAY KUMAR)**  
**MEMBER (J)**

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